

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

- Petition No.** : 467/MP/2019
- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at **Simhadri Super Thermal Power Station Stage-II (2x500 MW)** in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
- Petition No.** : 64/MP/2020
- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at **Simhadri Super Thermal Power Station Stage-I (2X500 MW)** in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
- Petition No.** : 730/MP/2020
- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at **Ramagundam Super Thermal Power Station Stage-I & II (3X200+ 3X500 MW)** in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
- Petition No.** : 612/MP/2020
- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at **Ramagundam Super**



**Thermal Power Station Stage-III (1X500 MW)** in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

**Petition No.** : 613/MP/2020

**Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at **Kudgi Super Thermal Power Station Stage-I (3X800 MW)** in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.

**Petition No.** : 520/MP/2020

**Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at **Talcher Super Thermal Power Station Stage-II (4x500 MW)** in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015.

**Date of Hearing** : 31.3.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : NTPC Ltd.

**Respondents** : AP Eastern Power Distribution Company Ltd. (APEPDCL) and others

**Parties present** : Shri Venkatesh, Advocate, NTPC  
Shri Abhiprav Singh, Advocate, NTPC  
Shri Abhishek Nangia, Advocate, NTPC  
Shri Anant Singh, Advocate, NTPC  
Shri Sidhant Kumar, Advocate, APEPDCL & APSPDCL  
Shri Rohit Chhabra, NTPC  
Shri Parimal Piyush, NTPC  
Shri V. V. Sivakumar, NTPC  
Shri A.S. Pandey, NTPC



Shri V. K. Garg, NTPC  
Shri Anjum Jargar, NTPC

**Record of Proceedings**

The matters were called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the Petitioner has submitted the information as directed by the Commission vide Record of Proceeding (RoP) dated 12.3.2021, vide affidavit dated 24.3.2021 and has also provided the same to the beneficiaries.
3. The learned counsel for the Petitioner requested the Commission to adopt the arguments made by him during the day in Petition No. 335/MP/2020 and eight other petitions.
4. Learned counsel for APEPDCL and APSPDCL requested for two more weeks' time to submit their replies to the information submitted by the Petitioner. The Commission directed the Respondents, including APEPDCL and APSPDCL, to submit their replies by 23.4.2021 with a copy to NTPC. The Petitioner may file its rejoinder, if any, by 28.4.2021.
5. The petitions shall be listed for final hearing on 29.4.2021.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

